

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:873
ANSWERED ON:08.08.2013
PENALTY ON AVIATION COMPANIES
Ahir Shri Hansraj Gangaram

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Directorate General of Civil Aviation (DGCA) a regulatory body for Civil Aviation, is imposing penalty on aviation companies on non-payment of transaction fees;
- (b) if so, the details of the penalty amount being imposed on aviation companies under this head by the DGCA;
- (c) whether the Hon`ble Supreme Court has directed to restrict the aviation companies from charging transaction fee from passengers;
- (d) if so, whether the DGCA has stopped charging transaction fee after the direction of the Supreme Court;and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL)

- (a) and (b) No, Madam. Directorate General of Civil Aviation (DGCA) has not imposed any such penalty on aviation companies.
- (c) Yes, Madam. Hon`ble Supreme Court vide order dated 23rd January, 2013 against Civil Appeal No. 8771 of 2012, has directed that transaction fees in any form whatsoever shall not be collected from the passengers by the airlines till any order by an appellate authority under Rule 3B or any other is passed from any court.
- (d) and (e) Yes, Madam. DGCA issued a circular dated 17.12.2012 prohibiting airlines from charging the passengers/ ticket buyers, the transaction fee.